land for construction of court buildings and also due to non-availability of required manpower to man these FTCs. The Central Government have advised such State Governments to take available buildings on rent and recruit qualified and eligible persons from the Bar for appointment as Judges so that all the FTCs could be established and made functional as per the target fixed.

Compliance of SC directives on FTCs

2811. SHRIMATI AMBIKA SONI:

DR. ABRAR AHMED:

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether all the judgements/directions/rulings of the Supreme Court on setting up of Fast Track Courts and their working have been communicated to the State Governments and High Courts for their compliance; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C.THOMAS): (a) and (b) Periodically the case relating to fast track courts is coming up in the Supreme Court in which the representatives of the State Governments appear. The Registry of the Supreme Court also sends the copy of the directions of the Supreme Court to the concerned authorities.

The copies of the Supreme Court's Judgement dated 6th May, 2003 in the case of Brij Mohan Lai Vs. Union of India & Others pertaining to fast track courts have been circulated to the State Governments and the High Courts for their compliance.

Delimitation of Parliamentary and Assembly Constituencies

- 2812. SHRI V.V RAGHAVAN: Will the Minister of LAW AND JUSTICE be pleased to state :
- (a) whether the delimitation of the Parliamentary and Assembly constituencies is expected to be completed before the next General election; and
- (b) if so, the progress made so far in the delimitation process, Statewise?

THE MINISTER OF LAW AND JUSTICE (SHRI ARUN JAITLEY): (a) The section 10(6) of the Delimitation Act, 2002 provides that the Delimitation Commission shall endeavour to complete its exercise within